

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 196/MP/2019

- Subject : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from Date of Commercial Operation to 31.3.2019 for 765 kV line bays and 240 MVAR Switchable Line Reactor at Raichur and Sholapur sub-station under “Line bays and reactor at PowerGrid sub-station for Raichur-Sholapur transmission line for Synchronous interconnection between Southern Region and Western Region.”
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Karnataka Power Transmission Corporation Ltd. and Ors.
- Date of Hearing : 17.9.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties Present : Shri Pankaj Sharma, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The Representative of the Petitioner submitted that the present Petition has been filed seeking recovery of Rs.78.02 lakh towards Interest During Construction (IDC) and Incidental Expenditure During Construction (IEDC) from the Respondent, Raichur-Sholapur Transmission Company Limited (RSTCL) in pursuance of the liberty granted by the Commission in order dated 22.8.2017 in Petition No. 46/TT/2017. The Representative of the Petitioner requested to issue notice to the Respondents.

2. After hearing the representative of the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served already. The Respondents were directed to file their replies by 11.10.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 25.10.2019. The Commission directed that due date of filing the reply and/or rejoinder should be strictly complied with.



4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Law)**

